

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 29/93

Thursday, the thirteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)

MR. S. KASIPANDIAN MEMBER (JUDICIAL)

1. K. Asumabi  
Lady Village Extension Officer  
Agatti

2. Badani C.P.  
Lady Village Extension Officer  
Agatti

Applicants

By Smt. V. P. Seemanthini

vs

1. Union of India represented by Secretary  
to Government of India, Ministry of  
Home Affairs, New Delhi

2. The Administrator, U.T. of Lakshadweep  
Kavaratti

3. The Social Welfare Officer,  
U.T. of Lakshadweep, Kavaratti

Respondents

By Advocate Mr. M.V.S. Nampeethiri

ORDER

N. DHARMADAN

Applicants are Lady Village Extension Officers working in the Agatti Island under the second respondent. They are aggrieved by the denial of pay scale of Rs. 1200-2040 after the Recruitment Rule which came into force in the year 1976 but amended subsequently in the year 1988. The Recruitment Rules are produced as Annexure-K along with the original application. The applicants are relying on Annex-F earlier judgments of this Tribunal in O.A. 698/90, 103/91 and O.A. 1794/91. The question arising in this case was considered in Annexure-L judgment. This Tribunal has quashed the notification and the memorandum dated 13.7.90 and declared that the applicants therein are entitled to draw the grade of Rs. 1200-2040 from the date of their appointment.

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2. The decision referred to above applies to the present case. Annexure-F shows that on the basis of the subsequent decision in O.A. 103/91, the Administration implemented the directions for giving higher scale of pay of Rs. 1200-2040 from the date of appointment of the applicants therein.

3. The respondents are not able to distinguish the case of the applicants so as to take a different view and deny the reliefs.

4. We follow the earlier judgments. We are satisfied that this application is only to be allowed in the light of the above judgments. Accordingly, we allow the application and declare that the applicants are entitled to the scale of Rs. 330-560 from the date of their appointment till 31.12.85 and the revised scale of Rs. 1200-2040 from 1.1.1986 taking into account the revision of the pay scale to the post of Lady Village Extension Officer. The respondents shall pass orders and disburse the arrears due to the applicants within a period of six months from the date of receipt of the copy of this judgment.

5. There shall be no order as to costs.

  
(S. KASIPANDIAN)  
MEMBER (ADMINISTRATIVE)

kmn

  
13.1.94  
(N. DHARMADAN)  
MEMBER (JUDICIAL)